

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

LIBRARY

No. OA 350/00983/2016

Date of order : 5.10.2016

Present: Hon'ble Justice Mr. Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

CHAINA BHATTACHARYA

VS

UNION OF INDIA & ORS. (POSTS)

For the applicants : Ms. C.Malakar, counsel

For the respondents : Mr.P.Pramanik, counsel

O R D E R (ORAL)

Justice Mr.V.C.Gupta, J.M.

Heard Id. Counsel for the applicant and Id. Counsel for the respondents.

2. In this matter an order of punishment has been challenged but it is a fact that an appeal is pending against the order of punishment and has not yet been disposed of. The appeal has been previously preferred by the husband of the applicant and the Tribunal has passed an order dated 6.7.15 to decide the appeal. But inspite of that the Appellate Authority has not decided the appeal. In the meantime the husband of the applicant has expired on 22.7.15.

3. Hence we direct that the appeal should be disposed of after hearing the applicant who is the wife of the ~~deceased employee~~ and decide the same within a period of three months from the date of communication of this order.

4. The OA stands disposed of at the admission stage with the consent of the parties and without calling for the reply. No order is passed as to costs.

(JAYA DAS GUPTA)
MEMBER (A)

(VISHNU CHANDRA GUPTA)
MEMBER (J)

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